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Title: Rajya Sabha agreed without any amendment to the Footwear Design and Development Institute Bill, 2017 and Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2017 passed by the Lok Sabha on the 5th April, 2017 and 10th March, 2017 respectively.

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 24th July, 2017 agreed without any amendment to the Footwear Design and Development Institute Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 5th April, 2017."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 24th July, 2017 agreed without any amendment to the Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 10th March, 2017."

...(Interruptions)